

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
(Legal Division)

**Weekly Hearing Schedule for the month of AUGUST, 2013**  
(26.8.2013 to 30.8.2013)

| Date, Day & Time                      | Sl. No. | Petition No.                            | Petitioner | Subject in Brief  |
|---------------------------------------|---------|---|------------|---|
| 27.8.2013<br>Tuesday<br>At 10:30 A.M. | 1.      | 11/RP/2013                              | NTPC       | Review of order dated 28.05.2013 passed by the Honble Commission determining the tariff for Talcher Super Thermal Power Station, stage-II (2000MW) for the period 01.04.2009 to 31.03.2014. <i>(On admission)</i>   |
|                                       | 2.      | 124/MP/2013                             | PXIL       | Petition under Regulation 63 (1) and 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for making changes in the CERC (Open access) Regulations pertaining to NLDC operating charges.  |
|                                       | 3.      | 127/MP/2013<br>With I.A. No.<br>16/2013 | EMCO       | Petition under Section 79(I)(f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009  |
|                                       | 4.      | 6/MP/2013                               | SPL        | Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating period.  |
|                                       | 5.      | 14/MP/2013<br>with I.A. No.<br>25/2013  | SPL        | Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 12 and 17 of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee. <i>(I.A. has been filed by Petitioner for grant of interim/provisional increase in tariff )</i>             |
|                                       | 6.      | 21/MP/2013<br>with I.A. No.<br>24/2013  | SPL        | Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13 and 17 of the Power Purchase Agreement dated 07.08..2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law during the Construction period. <i>(I.A. has been filed by Petitioner for grant of interim/provisional increase in tariff pending disposal of Petition No. 21/MP/2013 )</i> |
|                                       | 7.      | 75/MP/2013                              | SPL        | Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.   |
|                                       | 8.      | 5/RP/2013                               | PGCIL      | Review under regulation 103(I) of CERC (Conduct of Business) Regulations 1999 of Order dated 18.03.2013 of Central Electricity Regulatory Commission in Petition No: 39/TT/2013 in the matter of approval of transmission tariff for 315 MVA, 400/220/33 KV 3-phase Spare Transformer at 400 KV Spare ICT at Hissar and spare ICT at Lucknow under provision of spare   |

|     |             |        |  |  |
|-----|-------------|--------|--|--|
|     |             |        |  | interconnecting transformers (ICTs) and reactors for Northern, Eastern, Southern and Western Region for tariff block 2009-14 period in Northern Region.  |
| 9.  | 4/MP/2012   | ASL    |  | Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.  |
| 10. | 91/MP/2013  | CSPDCL |  | Petition under sections 79 (1) (c) (k) read with section 29 (5) and section 142 of the Electricity Act, 2003.  |
| 11. | 283/MP/2012 | CAPL   |  | Petition seeking exercise of powers under Electricity Act 2003 for issuing appropriate directions to the central generating stations   |
| 12. | 253/MP/2012 | PTC    |  | Petition under Section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power Private Limited.   |
| 13. | 7/RP/2013   | THDCIL |  | Review Petition against the tariff order dated 16.4.2013 for Tehri HPP (1000 MW) for the period 22.09.2006 to 31.03.2009.  |
| 14. | 116/GT/2013 | THDCIL |  | Approval of Generation Tariff of Koteswar Hydroelectric project (KHEP) (4X100MW) for the period 01.04.2011 to 31.03.2014.  |
| 15. | 135/GT/2013 | NTPC   |  | Petition under Section 62 and 79 (l) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-I (840 MW) from 01.04.2009 to 31.03.2014 after the truing up exercise. |

Sd/  
(T.D. PANT)  
Deputy Chief (Legal)  
26.8.2013